

law is being drafted by an officer on special duty assisted by a special draftsman from India. He is only here to advise in respect of certain provisions of the English company law which may be taken into the company law which is being drafted.

SHRI B. GUPTA: May I know if the hon. Minister is aware that about two dozen British managing agents' firms control nearly 450 companies in Calcutta?

SHRI M. C. SHAH: How we are concerned with that, I do not know.

SHRI C. G. K. REDDY: We are concerned with the advice that he may tender. He may tender advice that the control should continue.

SHRI K. C. GEORGE: Has it been brought to the notice of the Government that there was an article in "The Capital" dated the 16th April that Mr. Marker has been brought to India with the specific purpose of drafting the company law?

SHRI M. C. SHAH: No, it is not so. I have already said that.

MR. CHAIRMAN: The Question Hour is over.

#### **CORRECTION OF ANSWER TO STARRED QUESTION NO. 689**

SHRI K. D. MALAVIYA: With your permission, Sir, I would like to correct, the figure given in answer to Question No. 689. The total amount of grant should be Rs. 21-05 lakhs non-recurring, not Rs. 21\*67 lakhs; and recurring not Rs. 13-81 lakhs but Rs. 16-08 lakhs.

#### **WRITTEN ANSWERS TO QUESTIONS**

##### **INDUSTRIAL FINANCE CORPORATION**

•698. SHRI K. NARAYANAPPA: Will the Minister for FINANCE be pleased to state the names of the

parties in Hyderabad State that have received financial assistance from the Industrial Finance Corporation, and the amount advanced to each of these parties?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): Two companies namely (1) The Nizam Sugar Factory Ltd. and (2) The Dewan Bahadur Ram Gopal Mills Ltd. have been sanctioned loans of Rs. 40 lacs and Rs. 20 lacs respectively by the Corporation.

#### **LAND REVENUES FROM THE DISPLACED PERSONS**

\*699. LT.-COL. J. S. MANN: Will the Minister for REHABILITATION be pleased to state:

(a) whether it is a fact that the displaced persons from West Pakistan who were allotted temporary land in India were charged 3 to 6 times land revenue under the Indo-Pakistan Agreement;

(b) whether it is a fact that the Pakistan Government also realised similar revenue under the said agreement; and

(c) if so, whether any exchange of such revenue between India and Pakistan has been made?

THE DEPUTY MINISTER FOR REHABILITATION (SHRI J. K. BHONSLE): (a) to (c). The Indo-Pakistan Agreement of January, 1949, does not provide any rate for the recovery of rents of agricultural lands. It was, however, contemplated that rent at the rate of 6 times the land revenue should be charged in both the countries. Accordingly in case of allottees other than those under the quasi-permanent allotment scheme rents at the rate of 4 to 6 times the land revenues are being charged in Punjab and Pepsu. The allottees under the quasi-permanent allotment are paying only the land revenue.

Subsequently the Pakistan Government intimated their inability to collect from their allottees anything more than land revenue. We have not accepted this position.

#### **CANTEENS AND HOTELS IN CANTONMENT AREAS**

\*700. LT.-COL. J. S. MANN: Will the Minister for DEFENCE be pleased to state:

(a) the total number of canteens and hotels in the Cantonment areas which were managed by Muslims who subsequently left for Pakistan after partition;

(b) the total number of such canteens allotted to

(c) whether these leases and contracts have been given to displaced persons only or to others also?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA) : (a) 90 canteens were managed by 46 Muslim contractors. We have no information how many of the 46 Muslim contractors have left for Pakistan.

As regards hotels, information is not readily available. The collection of the information will involve time and expenditure incommensurate with the results.

(b) 35.

(c) Contracts are normally given to approved contractors but preference has been given to displaced persons.

#### **RECALL OF EMERGENCY COMMISSIONS OFFICERS**

\*701. DR. S. K. BHUYAN: Will the Minister for DEFENCE be pleased to state whether officers recruited to Emergency Commissions during World War II, and released subse-

quently on the termination of the War, are under any obligation to Berve in the Armed Forces of India when called upon to do so?

THE DEPUTY MINISTER FOR DEFENCE (SHRI SATISH CHANDRA). No, Sir.

#### **DIRECTOR OF MILITARY TRAINING**

\*702. SHRI H. N. KUNZRU: Will the Minister for DEFENCE be pleased to state:

(a) whether it is a fact that Government have extended the term of service of the Director of Military Training; and

(b) if so, when the extension was granted or contract; and when it will expire?

THE MINISTER FOR DEFENCE ORGANIZATION (SHRI MAHAVIR TYAGI): (a) Yes, Sir.

(b) The extension was granted on the 24th April 1952, and expires on the 31st March 1954.

#### **PURCHASE OF JEEPS**

\*703. SHRI H. N. KUNZRU: Will the Minister for DEFENCE be pleased to state:

(a) the total number of jeeps so far received from Sir James Marshal Cornwall and Partners Limited against the order for 1007 jeeps placed with the company in 1951; and

(b) whether the legal action contemplated by Government last year has been taken against the Company for its failure to fulfil its contract?

THE MINISTER FOR DEFENCE ORGANISATION (SHRI MAHAVIR TYAGI): (a) 50 (Fifty).

(b) A legal notice was served on the firm in July 1952 for the performance of the contract. As the firm has repudiated its liability, the question of taking further action is under consideration. The Government is in the process of